GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1814 ANSWERED ON:05.03.2015 SPECIAL COURTS FOR CASES OF ROAD ACCIDENTS Chavan Shri Harishchandra Deoram

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to set up special courts for the disposal of road accident cases in the country to clear backlog of road accident cases;

(b) if so, the details thereof; and

(c) the steps taken/being taken by the Government to expedite disposal of court cases relating to road accidents?

Answer

MINISTER OF LAW & JUSTICE (SHRI D.V. Sadananda Gowda)

(a) to (c): In terms of Section 165 of the Motor Vehicle Act, 1988, State Governments may constitute one or more Motor Accidents Claims Tribunal for such areas as may be specified in the notification for the purpose of adjudicating upon claims for compe- nsation in respect of accidents involving the death of, or bodily injury to, persons arising out of the use of motor vehicles, or damages to any property of a third partly so arising, or both. Accordingly, the State Governments have either constituted exclusive Motor Accidents Claims Tribunals or have empowered other regular courts to deal with the cases of Motor Accident Claims.

SI. State Gram Amount released (Rs. in Lakhs)
No. Nyayalayas 2011-12 2012-13 2013-14 2014-15
Notified

1 Madhya 89 156.80 0.00 284.80 0.00 Pradesh 2 Rajasthan 45 144.00 243.00 215.20 71.78 3 Karnataka 2 25.20 0.00 0.00 0.00 4 Orissa 16 110.60 0.00 0.00 0.00 5 Maharashtra 18 9.60 15.80 0.00 100.80 6 Jharkhand 6 0.00 75.60 0.00 0.00 7 Goa 2 0.00 25.20 0.00 0.00 8 Punjab 2 0.00 25.20 0.00 0.00 9 Haryana 2 0.00 25.20 0.00 0.00 10 Uttar Pradesh 12 0.00 0.00 300.00

Majority of States have now set up regular courts at Taluka leveL Further, reluctance of police officials and other State functionaries to invoke jurisdiction of Gram Nyayalayas, lukewarm response of the Bar, non-availability of notaries and stamp vendors, problem of concurrent jurisdiction of regular courts are other issues indicated by the States which are coming in the way of operationalization of the Gram Nyayalayas.

The issues affecting operationalization of the Gram Nyayalayas were discussed in the Conference of Chief Justices of High Courts and Chief Ministers of the States on 7th April, 2013. It was decided in the Conference that the State Governments and High Courts should decide the question of establishment of Gram Nyayalayas wherever feasible, taking into account their local problems. The focus is on setting up Gram Nyayalayas in the Talukas where regular courts have not been set up.